

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
In: O.A. No.:- 720/2024**

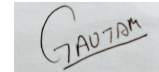
IN THE MATTER OF:-

NEWS ITEM TITLED "TAWI BARRAGE & RIVERFRONT PROJECTS IN JAMMU DESTROYING RIVER INVITING DISASTER" APPEARING IN SANDRP.IN DATED 11.05.2024.

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THROUGH



MR. GAUTAM SINGH
COUNSEL FOR THE RESPONDENT
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DATE: 23.04.2026
PLACE: DELHI

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In: O.A. No.:- 720/2024

IN THE MATTER OF:-

NEWS ITEM TITLED "TAWI BARRAGE & RIVERFRONT PROJECTS IN JAMMU DESTROYING RIVER INVITING DISASTER" APPEARING IN SANDRP.IN DATED 11.05.2024.

APPLICANT/RESPONDENT:-

Affidavit in terms of Order dated 04-11-2025 passed by this Hon'ble Tribunal.

I, Dr. Rakesh Minhas, presently posted as Deputy Commissioner, Jammu do hereby solemnly affirm/declare that the information given below is true and no part of this is false and nothing has been concealed.

1. That the Hon'ble Tribunal vide order dated 04-11-2025 directed the Deputy Commissioner, Jammu to file affidavit disclosing the attempts which have been made for clearing these encroachments.
2. That the above-captioned matter is pending before this Hon'ble Tribunal, and the case is now listed for hearing on 24-04-2026.
3. That the deponent has already furnished the list of encroachers falling within the flood plain of river Tawi.
4. That, as per the available records and information, previously efforts were undertaken by the District Administration to address the issue, however, due to escalation of law-and-order situation at that relevant point of time, further action had to be deferred. It is respectfully submitted that the answering respondent is duty bound to take all steps to comply with all

Rakesh
Deputy Commissioner
JAMMU

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directions issued by this Hon'ble Tribunal in order to ensure protection of Environment.

5. That the District Administration in a joint operation with the Police Department, demolished property worth crores of rupees in the Nikki Tawi area belonging to a notorious drug peddler, Shamp Din @ Pappy and Abdul Hamid @ Midhu. **(Copy of the photographs are enclosed as Annexure-I).**

6. That the answering deponent further most humbly submits that he is duty bound to make all compliances as per directions passed by this Hon'ble Tribunal.



Deponent
Deputy Commissioner
Through JAMMU Counsel

Gautam Singh
Chamber No.71,
Supreme Court Compound,
Supreme Court of India

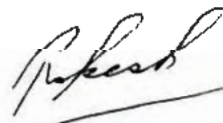
Verification:

I, Dr. Rakesh Minhas, the above-named deponent, do hereby verify that the contents of this affidavit are true and correct to the best of my knowledge and belief, and that nothing material has been concealed there from.

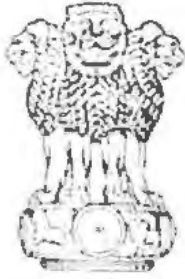
Identified by
Nikhil

Certified that the above statement was declared on Oath/Solema affirmation before me the Executive Magistrate 1st Class Jammu this 23rd day of April 2026 by Dr. Rakesh Minhas, Deputy Commissioner,

Who is identified by Nikhil Kumar Legal Section,
Jammu.
D. C. office,
Jammu.
Executive Magistrate 1st Class
JAMMU



Deputy Commissioner
JAMMU
Deponent.



सत्यमेव जयते

INDIA NON JUDICIAL

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 Purchased by : DR RAKESH MINHAS DC JAMMU
 Description of Document : Article 4 Affidavit
 Property Description : Not Applicable
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 First Party : DR RAKESH MINHAS DC JAMMU
 Second Party : Not Applicable
 Stamp Duty Paid By : DR RAKESH MINHAS DC JAMMU
 Stamp Duty Amount(Rs.) : 10
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